

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1165 1986.
T.A. No.

DATE OF DECISION December 22, 1986.

Shri Narain Singh, Petitioner

Shri G. R. Matta, Advocate for the Petitioner(s)

Versus

Lt. Governor and others Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Kaushal Kumar, Member (A)

The Hon'ble Mr. H.P. Bagchi, Member (J).

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement? *N*
4. Whether to be circulated to other Benches? *N*

(H.P. BAGCHI)
MEMBER (T)

22.12.1986.

(KAUSHAL KUMAR)
MEMBER (A)

22.12.1986:

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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. OA 1165/86

Dated: 22.12.86

Shri Narain Singh ----- Applicant
Vs.

Lt. Governor and others ----- Respondents

Coram: Shri Kaushal Kumar, Member(A)
Shri H.P.Bagchi, Member(J)

For the applicant ----- Shri G.R.Matta, counsel.

(Judgement of the Bench delivered by Shri Kaushal Kumar, Member(A))

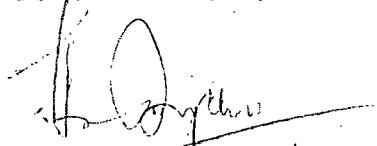
The applicant who was promoted on purely ad-hoc and emergent basis to the post of Deputy Superintendent (Grade-I), Central Jail, Delhi Administration in the scale of Rs.650-1200 vide order dated 25.7.1986 was relieved from the said post vide impugned order dated 22.11.1986 issued under the authority of the Inspector General (Prisons) Delhi Administration. After being relieved from the post of Deputy Superintendent, the applicant reported to the Services Department, Delhi Administration where he was advised to report for duty immediately to the Director of Social Welfare, Delhi Administration. The applicant seeks to challenge the order dated 22.11.1986 on the ground that it has been passed by an authority other than the Administrator who had ordered his promotion and further on the ground that it seeks to revert him to a lower post whereas two other persons junior to him and who were also promoted along with him to the post of Deputy Superintendent (Grade-I), Central Jail, Tihar, New Delhi continue to hold the said post.

2. We have heard the learned counsel for the applicant at length. The order dated 22.11.1986 is merely an order relieving the applicant and we do not see how the Inspector General (Prisons), Delhi Administration was not competent to

10.12.1986
Shri G.R. Matta

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relieve the applicant from the Tihar Jail where he was posted. Neither the impugned order dated 22.11.1986 nor the subsequent endorsement of the Services Department dated 23.11.1986 indicates anywhere that the applicant is sought to be reverted to a lower post. We do not see any merit in the present application which is accordingly rejected. However, this order will not preclude the applicant from filing any further application, if so advised.


(H.P. BAGCHI)

MEMBER (J)

22.12.1986.


(KAUSHAL KUMAR)

MEMBER (A)

22.12.1986.